

claimed in the writ petition and submitted that the points in the writ petition have not been dealt with by the High Court while dismissing the writ petition. The only ground on which the writ petition was dismissed is that the lis is covered by a judgment of this Court in *Centre for Public Interest Litigation versus Union of India* in Writ Petition (Civil) No.546 of 2020 (2020 SCC online 652).

Mr. Kamat, learned senior counsel seeks permission to withdraw this special leave petition with liberty to approach the High Court by filing a review petition to argue other grounds that are raised in the writ petition.

Permission granted.

The special leave petition is, accordingly, dismissed as withdrawn with aforesaid liberty.

The petitioner is at liberty to approach this Court against the Order to be passed by the High Court in Review.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master